



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.062/1887/2020**

Tuesday, this the 06<sup>th</sup> day of October, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Pradeep Kumar, Member (A)**

Sameer Khursheed (aged 18 years) S/o Khursheed Ahmad Lone, R/o Malik Pora Ushkara Baramulla. ....Applicant

By Advocate: Mr. Parvaiz Lone

**Versus**

1. State of J&K through Commissioner/Secretary to Power Development Department, Civil Secretariat, Srinagar/Jammu.
2. Chief Engineer, Power Development Department, J&K Srinagar/Jammu.
3. Superintending Engineer, Power Development Department, Baramulla.
4. Assistant Executive Engineer Electric Special Sub Division Tangmarg Baramulla.

..... Respondents

**O R D E R (ORAL)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

During the course of arguments, learned counsel for the applicant submitted that his case for compassionate appointment is pending before the

respondents, which need a quick disposal and, therefore, he submitted that this O.A. can be disposed of with direction to the respondents to consider and decide on his pending representation within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of with a direction to the respondents/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order within a period of twelve weeks from the date of receipt of a certified copy of this order under intimation to the applicant. It is made clear that we have not entered into the merit of the case.

3. T.A is disposed of accordingly. No costs.

**(PRADEEP KUMAR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

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